

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-403(PB)/2017

**IN THE MATTER OF:**

**M/s. Silver Star Fashions Pvt. Ltd.**  
**v.**  
**M/s. Orient Clothing Co. Pvt. Ltd.**

.....Petitioner

.....Respondent

**SECTION : UNDER SECTION 7**

**Order delivered on 14.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s):                      Mr. Rajesh Bohra, Advocate**

**For the Respondent(s) :**

**ORDER**

In pursuance of order dated 26.10.2017 an affidavit has been filed clarifying that Mr. Ravi Dhingra was common Director only for limited period of 01.06.2016 to 22.08.2016. It has also been stated that at the time of preliminary hearing on 10.10.2017 it was inadvertently stated that the petitioner company has dealing with Corporate Debtor alone and none else whereas the fact is that the petitioner company has dealing with a number of other clients and a list has been furnished at Annexure A-1.

Learned counsel for the petitioner further states that a copy of the petition has already been furnished to the respondent. However, ~~no~~ one has put in appearance.

Let notice of the petition be issued to the respondent returnable on

21.11.2017.

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Process dasti.

It will be permissible to the learned counsel for the petitioner to serve the respondent by electronic mode i.e. email in addition to ordinary process.

List for further consideration on 21.11.2017.

-Sd-

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

-Sd-

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

14.11.2017  
Vineet